

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 21ST DAY OF NOVEMBER, 2002

Original Application No.1132 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Tarkeshwar Bharti, son of Shri Ramesh Kul Bharti, resident of Jhanda Bharti ke Math, P.O.Rani Bazar, district Ballia.

... Applicant

(By Adv: Shri Sriprakash)

Versus

1. Post Master General, U.P. Circle, Lucknow-24.
2. Director of Account (Postal) U.P.Circle, Lucknow-24
3. Superintendent Department of Post Office, Cantt (West), Varanasi.
4. Superintendent Department of Post Office, Bhopal Division, Bhopal, (M.P.)
5. The Ministry of Information and Telecommunication Department of Posts through its Secretary.

... Respondents

O R D E R (Oral)

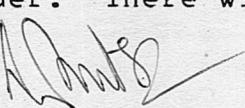
JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 applicant has prayed for a direction to the respondents to consider the period of service rendered between 1962 to 1975 as appointed initially on the post of Stamp Vendor/postman ^{at} Bhopal Division. It is stated that the applicant was transferred from Bhopal to Varanasi Division in 1970. The grievance is that though applicant was serving in the department since 1962, 1.6.1975 was wrongly taken as the entry of the applicant in the department. It is also

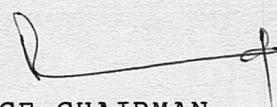
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submitted that the applicant had no knowledge of this mistake before 9.5.00, when a seniority list was published by the respondents, ^{Then} he immediately filed representations copies of which ~~has~~ been filed as (Annexure 6-A., 6B and 6C). As the applicant has already filed representations before the competent authority namely Post Master General who is competent to grant relief to the applicant claimed in this OA, in our opinion ends of justice shall be served if the respondent no.2 is directed to decide the representation of the applicant by a reasoned order within a specified time.

The OA is accordingly disposed of finally with the direction to respondent no.1 to consider and decide the representation of the applicant by a reasoned order within three months from the date a copy of this order is filed. If the respondents is of the view that hearing should also be given to Sheo Bahadur Singh, he shall be given notice. To avoid delay it shall be open to the applicant to file a copy of the representation alongwith copy of this order. There will be no order as to costs.



MEMBER (A)



VICE CHAIRMAN

Dated: 21st November, 2002

Uv/